

संख्या 120 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली संघ राज्य क्षेत्र में सकारा समितियों के गठन, कार्यक्रम तथा वित्तीय स्थिति सम्बन्धी परिणियत आंच इस बीच पूरी हो गई है ; और

(ख) यदि हां, तो उसके क्या परिणाम निकले ?

सामुदायिक विकास तथा सहकार मंत्रालय में उपमंत्री (श्री ब० सू० भूति) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

राज्य मुख्य मंत्रियों का सम्मेलन

- \* 43 { श्री प्रकाशवीर शास्त्री :  
श्री यशपाल सिंह :  
श्री जगदेव सिंह सिद्धान्ती :  
डा० रानेन सेन :  
श्री बीनेन भट्टाचार्य :  
श्री विश्वाम प्रसाद :  
श्री हेम बरधवा :  
श्री रा० गि० बुबे :  
श्री पें० बेंकटासुब्बया :  
श्री वी० बं० शर्मा :  
श्री प्र० बं० बरधवा :  
श्री बड़े :  
श्री जसबन्त मेहता :  
श्री कपूर सिंह :  
श्री नरसिम्हा रेड्डी :  
श्री बं० द० पुरी :  
श्री क० ना० तिवारी :  
श्री द्वारका दास मन्त्री :  
श्री स० मो० बनर्जी :  
श्री प्र० रं० चक्रवर्ती :  
श्री बलजीत सिंह :  
श्री विश्वनाथ पाण्डेय :  
श्री नि० रं० लास्कर :  
श्री श्रींकार लाल बेरवा :  
श्री शिव चरण गुप्त :

- श्री राम हरस यादव :  
श्री रा० बरधवा :  
श्री डा० ना० तिवारी :  
श्री किशन पटनायक :  
श्रीमती रेणु चक्रवर्ती :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या जून, 1964 में हुए राज्यों के मुख्य मंत्रियों के सम्मेलन में देश की खाद्य स्थिति पर भी विचार किया गया था ;

(ख) यदि हां, तो खाद्य समस्या को हल करने के लिये तथा कृषि उत्पादन बढ़ाने के लिये क्या निर्णय किये गये थे ;

(ग) निर्णयों को लागू करने के लिये क्या कदम उठाये गये हैं, अथवा उठाने का विचार है ; और

(घ) क्या अन्य देशों का सहयोग भी लिया जायेगा ?

खाद्य तथा कृषि मंत्री (श्री चि० सुब्रह्मण्यम्) : (क) जी हां :

(ख) और (ग). सम्मेलन में लिये गये निर्णयों और उन पर की गयी कार्यवाही बताने वाला एक विवरण सभा के पटल पर रखा जाता है । [पुस्तकालय में रखा गया ।  
रेसिप्ट संख्या एल० टी०-3002/64]

(घ) जी, हां ।

Conference of Ministers of Co-operation

- \* 44. { Shri P. Venkatasubbalah:  
Shri Vishram Prasad:  
Shri Yashpal Singh:  
Shri P. C. Borooah:  
Shri D. D. Mantri:  
Shri Onkar Lal Berwa:  
Shri Gokulananda Mohanty:

**Shri Rama Chandra Mallick:**  
**Shri D. J. Naik:**  
**Shri C. M. Kedarla:**

Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) whether a conference of the State Ministers of Co-operation was held in June, 1964 at Hyderabad;

(b) if so, the subjects discussed and decisions taken at the conference; and

(c) the steps proposed to be taken to implement those decisions?

**The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy):**

(a) Yes, Sir.

(b) The subjects discussed were: Credit, Cooperative Marketing and Processing, Consumers Cooperatives in urban areas, Cooperative Farming, Approach to the problems of the weaker sections, Cooperative Administration and inter-relationship between Community Development and Cooperation. Copies of the recommendations made by the Conference have already been placed in the Parliament Library.

(c) Most of the recommendations are being processed by the State Governments and Union Territories for implementation. Recommendations requiring consideration at the Central level are being processed in consultation with other Ministries and the Planning Commission, some of the recommendations have already been implemented.

#### **Election Commission**

\*45. { **Shri Yashpal Singh:**  
**Shri Rameshwar Tanti:**  
**Shri Dharon:**  
**Shri Bishan Chander Seth:**  
**Shri B. P. Yadava:**  
**Shri Surendranath Dwivedy:**  
**Shri Vidya Charan Shukla:**

{ **Shri P. R. Chakraverti:**  
**Shri P. C. Borooah:**

Will the Minister of Law be pleased to state:

(a) whether the Election Commission have asked for powers for production of documents as are given to Commissions appointed under the Commissions of Enquiry Act;

(b) if so, when this request was made; and

(c) the action taken on the request?

**The Minister of Law and Social Security (Shri A. K. Sen):** (a) to (c). In the opinion given by the Election Commission to the Governor of Orissa on the 30th May, 1964, on the question as to whether Shri Biren Mitra, a Member of the Orissa Legislative Assembly, has become subject to any disqualification for being a Member of the said Assembly, the Election Commission has observed that it is desirable that the Election Commission should be vested with the powers of a commission under the Commissions of Enquiry Act, 1952, such as the power to summon witnesses and examine them on oath, the power to compel the production of documents, the power to issue commission for the examination of witnesses, etc. The Election Commission has, by a letter dated the 15th July, 1964, drawn the attention of Government to the aforesaid observation. The question raised by the Election Commission is under the consideration of Government.

#### **Elections in Orissa**

\*46. { **Shri Surendranath Dwivedy:**  
**Shri Jagdev Singh Siddhanti:**  
**Shri Prakash Vir Shastri:**  
**Shri Yashpal Singh:**

Will the Minister of Law be pleased to state:

(a) whether any further consultation has been held by the Central Government with the Government of Orissa for holding the next general